

(d) and (e). The Prevention of food Adulteration Act 1954, has recently been amended in the year 1986, empowering recongnised consumer Associations also to have an article of food analysed by the Public Analyst and initiate legal proceedings against the vendor/person responsible, in case the said article of food is found to be adulterated.

News Item Captioned "US Cuts \$34m In FP aid to India"

449. SHRI DHARAM PAL SINGH MALIK:
SHRI M. RAGHUMA REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to a news item captioned "US cuts \$34 million in FP aid to India" appearing in the Indian Express dated 3 February, 1988;

(b) if so, the nature and extent of the cut in US aid for family Planning programme in the country;

(c) whether it is a fact that the funds meant for certain family planning programmes have been re-invested into other programmes; and

(d) how for the said cut and re-investment of fund would effect the family planning programmes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) and (b) A project Agreement for USAID assistance of US \$ 47 million (\$34 million loan and \$ 13 million grant) was signed for Family Planning Communication and Marketing Project on 30th Aug., 83. This inter-alia included setting up of a contraceptive Market-

ing Organization as an autonomous Organization. The Government on reconsideration decided to set up a High Powered Board in the Ministry of Health and Family Welfare for marketing of Contraceptives. USAID in the meantime decided to deobligate loan portion of \$34 million of USAID assistance for the Project. Consequently, Government decided to close the issue.

(c) Out of \$34 million deobligatd project funds, USAID has reobligated \$10.6 million for Population related activities.

(d) This cut is not likely to have any effect on the implementation of Family Welfare Programme.

Treatment of Strike Period of Doctors

450. SHRI G.M. BANATWALLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken any decision that the last strike period of the doctors of Central Health Services be treated as 'dies-non' or non-existent in the doctor's career;

(b) whether Government had earlier assured the striking doctors that all punitive action would be withdrawn;

(c) whether Government are aware of the deep resentment among the doctos against the order; and

(d) whether Government propose to withdraw the aforesaid order?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) to (d). The following instruction have been issued by the Ministry of Health and Family Welfare in regard to treatment of the period of strike of the Central Health Service